GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 188

TO BE ANSWERED ON THE 03RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)
FUND UTILISATION OF NDMA

188. SHRI BIKASH RANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of National Disaster Management Authority (NDMA) presently;
- (b) what steps have been taken by Government to make NDMA more effective to combat the prevailing pandemic; and
- (c) the data of the fund utilisation of the NDMA fund for the pandemic COVID-19?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): National Disaster Management Authority (NDMA) is a Statutory Authority set up under the Disaster Management Act, 2005.

Under the provisions of Disaster Management Act, 2005, NDMA has issued directions from time to time to the National Executive Committee for taking measures for containment of COVID-19 in the country. The National Executive Committee, complying with the directions of NDMA, has issued

various guidelines of lockdown, unlock, re-opening and surveillance, containment and caution for containing the spread of COVID-19 in the country.

(c): There is no such NDMA fund created for the pandemic COVID-19. However, Central Government has permitted the use of State Disaster Response Fund (SDRF) by the States upto 50% of the annual allocation, during the financial year 2020-21, for various Covid containment measures, eg. setting up infrastructure facilities, relief and quarantine centres, etc.
